

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

ADHOC APPEAL NO. 159 OF 2020

ALONG WITH

INTERIM APPLICATION NO. 1 OF 2020

Emami Limited ... Appellant

V/s.

Hindustan Unilever Limited ... Respondent

.....

Mr.Janak Dwarkadas, Senior Advocate, a/w. Mr.Farid Karachiwala,

Mr.Sneh Parikh, Ms.Pooja Kane, i/b. J.Sagar Associates for the

Applicant/Appellant.

Mr.Virag Tulzapuarkar, Senior Advocate, a/w. Mr.Hiren Kamod,

Mr.Vaibhav Keni, Ms.Neha Iyer, i/b. Legasis Partners for the

Respondent.

.....

CORAM: R. D. DHANUKA AND

V. G. BISHT, JJ.

DATE : 16th JULY, 2020.

(IN CHAMBER - VIDEO CONFERENCE)

P.C:-

Heard learned senior counsel for the parties. A perusal of the impugned order passed by the learned Single Judge indicates that the impugned order is an ad-interim order. In paragraph

(17) of the interim order, the learned Single Judge has granted liberty to the defendants to apply for variation of the said order with 48 hours prior notice to the plaintiff's advocate. The learned Single Judge also directed to place the interim application for further reliefs on 27th July, 2020.

2. We are thus not inclined to interfere with the order passed by the learned Single Judge on this ground. Appeal is accordingly dismissed. No order as to costs.

3. This order will be digitally signed by the Personal Assistant of this Court. Associate of this Court is permitted to forward the parties copy of this order by e-mail. All concerned to act on digitally signed copy of this order.

[V. G. BISHT, J.]
DHANUKA, J.]

[R. D.]